[Sh. K.Ramamurthy]

provide for the fixation of public holiday and working hours for public offices.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the fixation of public holiday and working hours for public offices."

The Motion was adopted

SHRI K. RAMAMURTHY: Lintroduce the Bill.

15.43 hrs.

NATIONAL HIGHWAYS (AMENDMENT) BILL*

[Amendment of section 5]

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg t move for leave to introduce a Bill further to amend the National Highways Act, 1956.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the National Highways Act, 1956."

The Motion was adopted

SRIK. RAMAMURTHY: I introduce the Bill.

15.43 1/2 hrs.

MEDICAL TERMINATION OF PREG-NANCY (AMENDMENT) BILL*

(Amendment of Sections 3 and 4)

[English]

SHRIMATI JAYAWANTI NAVIN-CHANDRA MEHTA (Bombay Northeast): I beg to move for leave to introduce a Bill to amend the Medical Termination of Pregnancy Act. 1971.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Medical Termination of Pregnancy Act, 1971."

The Motion was adopted

SHRIMATI JAYAWANTI NAVIN-CHANDRA MEHTA: I introduce the Bill.

15.44 hrs.

HIGH COURT AT MADRAS (ESTABLISH-MENT OF A PERMANENT BENCH AT MADURAI) BILL*

[English]

SHRI A. G. S. RAM BABU (Madurai): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai.

The Motion was adopted

SHRI A. G. S. RAM BABU: I introduce the Bill.

15.44 1/2 hrs.

ABOLITION OF BEGGING BILL*

[English]

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): I beg to move for leave to introduce a Bill to provide for ablation of

^{*}Published on the Gazette of India, Extraordinary, Part II Section 2, dated 22. 12.90.

begging and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

The Motion was adopted.

SHRI KUSUMA KRISHAN MURTHY: Introduce the Bill.

15.45 hrs.

BORROWING (FIXATION OF LIMIT)
BILL*

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce** a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India."

The Motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

15.45 1/2 hrs.

DISABLED PERSONS (REHABILITATION AND WELFARE) BILL

[English]

By SHRI UTTAM RATHOD

MR. CHAIRMAN: We now take up further consideration of the following motion moved by Shri Uttam Rathod on the 7th September, 1990, namely:-

"That the Bill to provide for the rehabilitation and welfare of the disabled, be taken into consideration."

SHRI UTTAM RATHOD: You can continue where you had left off last time. Three minutes in the time that you have already taken. You have got plenty of time now.

SHRIUTTAM RATHOD (Hingoli): Since there are less people; so I can take some more time.

This Bill, the Disabled Persons (Rehabilitation and Welfare) (Fixation of Limit) Bill was brought with the sole idea of providing welfare and rehabilitation to these unfortunate people. You are aware that due to lack of hospitals and other facilities the people from the rural areas suffer disabilities which ultimately result in inability to get any implement for them. It is with this idea that I had introduced the Bill so that care can be taken to educated that man, train him for a particular purpose and provide him some employment.

Last time when I was speaking Mr. Banatwalla asked me whether whatever reservations that were meant for these people have also been withdrawn? There is a great discontent among the disabled people about the reservations. They want to know if the same reservations are continued or not. So, I would request the hon. Minister while replying to this Bill to clarify whether the reservations still continue in the Central Government and Central Government public undertakings as well as in the different States. If that is so, the people whO are disabled will feel satisfied that somebody is taking care of them.

We have seen that there are different agencies working in different fields. For example, take the problem of the blind. The

^{*}Published in the Gazette of India Extraordinary, Part II, Secton 2 dated 28.12.90.

^{**}Introduced with the recommendation of the President.